

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:14

ANSWERED ON:13.02.2009

IRREGULARITIES IN NREGS

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Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has received complaints regarding financial irregularities and violation of rules laid down under the National Rural Employment Guarantee Scheme (NREGS) during the year 2008-09;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU)

(a) & (b): Yes, Sir. During 2008-09, a total of 328 such complaints have so far been received. The state-wise details are as under:

S.No. State Number of complaints
received

| | | |
|----|------------------|-----|
| 1 | Andhra Pradesh | 7 |
| 2 | Assam | 7 |
| 3 | Bihar | 28 |
| 4 | Chhattisgarh | 11 |
| 5 | Gujarat | 3 |
| 6 | Haryana | 11 |
| 7 | Himachal Pradesh | 4 |
| 8 | Jharkhand | 46 |
| 9 | Karnataka | 1 |
| 10 | Kerala | 1 |
| 11 | Madhya Pradesh | 44 |
| 12 | Maharashtra | 4 |
| 13 | Manipur | 4 |
| 14 | Nagaland | 1 |
| 15 | Orissa | 9 |
| 16 | Punjab | 1 |
| 17 | Rajasthan | 27 |
| 18 | Tamil Nadu | 2 |
| 19 | Tripura | 2 |
| 20 | Uttar Pradesh | 100 |
| 21 | Uttarakhand | 3 |
| 22 | West Bengal | 12 |
| | Total | 328 |

(c): Implementation of NREGA is done by the State Governments in accordance with the Employment Guarantee Schemes formulated by each State. Panchayats at District, Intermediate and Village level are the principal planning and implementing agencies. All complaints received in the Ministry have, therefore, been referred to the concerned State Governments for taking appropriate action in accordance with the provisions of the Act.